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Government of India Ministry of commerce and Industry Department of Commerce Directorate General of Foreign Trade Udyog Bhavan, New Delhi

Notification No. 27/2015-2020 Dated the 17th August, 2022

Subject: Amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018 -reg.

In exercise of powers conferred by Section 3 read with Section 5 of the foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended read with para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment to the Notification No. 61/2015-2020 dated 23.03.2022 by amending by amending the policy condition at Sl. No. 55 and 57, Schedule 2 of ITC (HS) Export Policy, 2018 for export of rice (Basmati and Non-

The following policy conditions shall be amended/added to the existing

S.No	ITC (HS) Code	Item Description	55 and Export Policy	Present Policy	Revised Policy Condition
55	1006 2000 1006 30 1006 3010 1006 3090 1006 40 00	Non-Basmati Rice	Free	• Export to EU Member States and European countries namely United Kingdom, Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of Certificate of Inspection by Export Inspection Council/Export Inspection Agency'.	Export to EU Member States and Europear countries namely United Kingdom Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of Certificate of Inspection by Export Inspection Council/Export Inspection Agency' Certificate of Inspection Council/ Export Inspection Agency shall be mandatory for export to remaining European countries with effect from 1st January, 2023



3020 (De (Bro mill bot) par raw	Basmati Rice (Dehusked (Brown), semi-milled, milled both in either par-boiled or raw condition.	• Export to EU Member States and European countries namely United Kingdom, Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of Certificate of Inspection by Export Inspection Council / Export Inspection Agency.	• Export to EU Member States and European countries namely United Kingdom, Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of Certificate of Inspection by Export Inspection Council / Export
		Export Inspection	Export Inspection

3. Effect of notification:

The Notification No. 61/2015-20 dated 23.03.2022 is amended to the extent that export of Rice (Basmati and Non-Basmati) to EU member states and other European Countries namely United kingdom, Iceland, Liechtenstein, Norway and Switzerland only will require Certificate of Inspection from EIA/EIC. Export to remaining European countries (except United Kingdom, Iceland, Liechtenstein, Norway and Switzerland) will require Certificate of Inspection by Export Inspection Council / Export Inspection Agency for export from 1st January, 2023.

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